

## **NOTICE**

In supersession of the notice dated 16.03.2015 in this regard, as per the listing scheme following categories of matters will be mandatorily listed in the Daily List by the Registry:

- (1) Cases freshly filed are listed on third day (other than bail)/fifth day (bail application) from the date of removing the office default.
- (2) More than 5 years old cases for admission matters scheduled to be listed as per CIMS programme.
- (3) Fixed Court given date cases (includes after week, next week, week commencing, returnable date matters).
- (4) The computer generated date authenticated by the Registrar on submission of Mention Memo.
- (5) Computer date assigned to not reached cases as per the listing policy; as court given date.
- (6) Pre-admission Cases related to Interlocutory Orders passed by the Subordinate Courts in pending Civil / Criminal trial (main) matters.

Note: Other matters (Computer generated dates) are listed subject to availability of space in the daily list (Motion hearing list).

Sd /-  
REGISTRAR GENERAL  
11.08.2015